

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
ORIGINAL APPLICATION NO. 311/2022

IN THE MATTER OF: -

DR. JEET SINGH YADAV

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

... RESPONDENTS

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NDOH: - 03.11.2025

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Date:- 31.10.2025  
Place:- New Delhi



THROUGH

*Anita*  
(ANITA YADAV, DANICS)  
SDM (PUNJABI BAGH)

*Jyoti*  
(JYOTI MENDIRATTA)  
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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
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STATUS REPORT ON BEHALF OF RESPONDENT No. 5 I.E. DISTRICT MAGISTRATE WEST, DISTRICT WEST, GOVT. OF NCT OF DELHI IN COMPLIANCE TO THE DIRECTIONS OF THIS HON'BLE TRIBUNAL ORDER DATED 24.09.2025.

MOST RESPECTFULLY SHOWETH: -

1. That this Hon'ble Tribunal had passed the direction vide order dated 24.09.2025, same is as under:

*"...5. It may be observed that State Wetland Authority had issued directions vide order dated 30.10.2024 to the concerned officers land owning agencies as enlisted in the copy thereof, which has been placed on record before this Tribunal at pages No. 799 to 805 of the paper book, for taking appropriate action for removal of encroachment and restoration and rejuvenation of water bodies but no action worth the name has been taken by the authorities and no details regarding such action have been given in the responses filed before this Tribunal which are, as usual in any other case, evasive and vague filed with intention to prolong the hearing of the case.*

*...8. The above said respondents were required to take appropriate action even after that date, if not prior thereto and give all relevant details regarding action taken by them for removal of encroachment and restoration and rejuvenation of water bodies but the above said respondents have not done so.*

*...9. The above said respondents were required to take appropriate action even after that date, if not prior thereto and give all relevant details regarding action taken by*



*them for removal of encroachment and restoration and rejuvenation of water bodies but the above said respondents have not done so..."*

2. That in compliance to the directions of this Hon'ble Tribunal, a meeting was held on 01.10.2025 under the chairmanship of convener STF i.e. SDM (Punjabi Bagh) wherein directions were issued to concerned land owning agencies i.e. DDA and DSIIDC to take necessary and immediate action for removal of encroachment from water bodies. Copy of Minutes of meeting dated 01.10.2025 is annexed as **Annexure-A**.
3. It is mentioned here that the official of DSIIDC informed during the meeting dated 01.10.2025 that no encroachment exists on the water body at present and boundary wall has been constructed around the water body situated at Kh. No. 17/27 village Mundka.
4. It is also mentioned here that the official of DDA informed during the meeting dated 01.10.2025 that no encroachment exists on the water body at present at Khasra No. 142, village Mundka, Talab Known as "**Dharmuwala**".
5. It is further stated here that the official of DDA informed during the meeting dated 01.10.2025 that no encroachment exists on the water body at present at Khasra No. 163, village Mundka, Talab Known as "**Dada Dobha Johad**".
6. That, in respect of water body at **Kh. No. 178/1**, known as "Johadi" and **Kh. No. 373/1**, known as "Taqiya Talaab", DDA officials informed that encroachment exists on the pond land at Kh. No. 178/1 in form of Park and a temporary structure (tin shed) and encroachment in form of houses, MCD Office, Post Office etc. exists on pond at Kh. No. 373/1. DDA Officials were directed to remove all unauthorized structures/constructions/encroachment from the pond land following due process. SIOs concerned were directed to provide necessary support and assistance to the land-owning agency i.e. DDA for removal of encroachment and work execution related to rejuvenation of water bodies.



9

7. That in pursuance of said directions, DDA issued Notices to the encroachers to remove the encroachment from the water bodies at Kh. No. 373/1 and 178/1 village Mundka immediately and to file claims /representations, if any.
8. That, objections were raised by the occupiers of land at Kh. No. 178/1 and Kh. No. 373/1 which were received from DDA vide letter dated 26.09.2025 received in this office on 14.10.2025.
9. Joint site inspections were carried out on 15.10.2025, 16.10.2025 and 30.10.2025 in presence of officials from Revenue Department and DDA along with residents of Mundka village to ascertain the area of water bodies and address the objections raised by the residents of Mundka Village. Copy of inspection reports is annexed as **Annexure-B and Annexure-C respectively.**
10. That, this office vide letter dated 28.10.2025 had provided the information sought by DDA reg. claims/objections of Villagers, same is annexed as **Annexure-D.**
11. That, the final map after hearing the objections of residents of Village Mundka will be prepared by DDA. Revenue Department shall provide the necessary Revenue records or any other assistance as and when required by concerned land owning agencies.
12. That the present status report is submitted in compliance to the directions of this Hon'ble Tribunal with the prior approval of District Magistrate, West, Govt. of NCT of Delhi.



*Anita*

**ANITA YADAV, DANICS)**  
**SDM (PUNJABI BAGH)**

**Date:- 31.10.2025**  
**Place:- New Delhi**



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: PUNJABI BAGH  
GOVERNMENT OF N.C.T. OF DELHI  
MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No. F.1 (1)/SDM(PB)/STF/2025/7422-23

Dated: 1/10/2025

MINUTES OF THE MEETING

A meeting of STF was held on 01.10.2025 at 03:00 PM in O/o SDM (Punjabi Bagh), Delhi to discuss the matter regarding removal of encroachment from water bodies in Mundka Village of Sub-Division Punjabi Bagh in compliance of directions issued by Hon'ble NGT in matter of Dr. Jeet Singh Yadav v/s GNCTD & Ors. As per revenue record, six ponds exist in Village Mundka. The list of participants who attended the meeting is attached as Annexure- 'A'. A discussion was carried out on the agenda and instructions were given to concerned officers:-

The orders on the agenda are as follows:-

ORDER NO. 1

**Subject: Reg. Kh. No. 17/27 DSIIDC pond**

Kanoongo, Punjabi Bagh and DSIIDC officials informed that no encroachment exists on the said water body at present. DSIIDC officials were directed to ensure that no encroachments take place on the water body in future also and to take steps for rejuvenation.

ORDER NO. 2

**Subject: Kh. No. 142, talab known as Dharmu Wala**

DDA officials informed that no encroachment exists on the subject pond at present. DDA officials were directed to ensure that no encroachment takes place on the subject land in future. SHO concerned shall ensure that there is access to the pond by DDA officials for rejuvenation related activities.

ORDER NO. 3

**Subject: Kh. No. 163, Dada Dobha Johad**

DDA officials informed that there is no encroachment on the subject land. However, there are trees planted around the water filled area of the pond. DDA officials were directed to remove any unauthorised structures/constructions/encroachment from the pond land, if any, following due process. SHO concerned shall provide adequate support to DDA officials for the same, if required.

**ORDER NO. 4****Subject: Kh. No. 178/1, pond known as Johadi**

DDA officials informed that there is encroachment on the pond land in form of Park and a temporary structure (tin shed). DDA officials were directed to remove all unauthorised structures/constructions/ encroachment from the pond land following due process. SHO concerned shall provide adequate support to DDA officials for the same.

**ORDER NO. 5****Subject: Kh. No. 373/1, pond known as Taqiya Talab.**

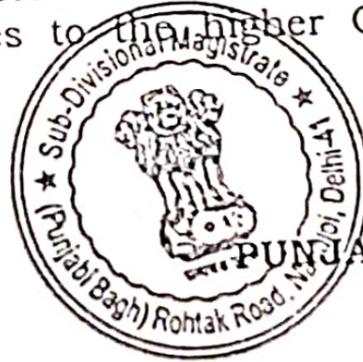
DDA officials informed that there is encroachment on the pond land in form of houses, MCD Office, Post Office. DDA officials further informed that garbage is being dumped on the pond land by villagers. DDA officials were directed to remove all unauthorised structures/constructions/ encroachment from the pond land following due process. SHO concerned shall provide adequate support to DDA officials for the same. MCD is directed to remove the waste dumped in the pond and take action against illegal dumping of garbage/household waste in the water body.

**ORDER NO. 6****Subject: Kh. No. 190/1, pond known as Shishuwala Talab.**

DDA officials informed that matter reg. the subject pond is sub-judice before the Hon'ble High Court of Delhi. DDA officials informed that de-silting related work has been completed. It was further informed that garbage is being dumped on the pond land by villagers. MCD is directed to take steps for removal of waste dumped in the pond and take action against illegal dumping of garbage/household waste in the water body.

**General Orders:**

1. SHO concerned shall provide all necessary support and assistance to DDA/DSIIDC for removal of encroachment and work execution related to rejuvenation of the water bodies.
2. Revenue Field Staff and DDA officials shall promptly intimate any encroachment/illegal activities to the higher Officials for appropriate action.



*Quila*  
(CONVENER STF/SDM)  
PUNJABI BAGH: DISTT. WEST

No. F.1 (1)/SDM(PB)/STF/2025/7422-23

Dated: 1/10/2025

Copy forwarded to the following for information and necessary action:-

1. All Officers concerned
2. P.A to DM (West) Raja Garden, New Delhi



*Quila*  
(CONVENER STF/SDM)  
PUNJABI BAGH: DISTT. WEST

JOINT INSPECTION REPORT Page No ①  
373/1 CTakiya Talab

Joint inspection was conveyed by EE/DPD-1 vide File no. F4020/AECP/DPD-1/DDA/2025-26/663 dt. 13/10/2025 and Joint meeting site inspection was done on 15/10/2025 in the presence of Kgo/DDA/WZ, Patwari/GINCTD, Punjabhi bagh, AE/DPD-1, JE/DPD-1, and nearby occupants and villagers residents. During the Joint site visit the following points were raised:—

- 1) The residents of the village present whom the notice was served along with Ajad Singh, Ex mayor and other nearby resident. All the residents were object the TSS verified drawings of Takiya Talab, 373/1 and All demanded the re-demarcation of 373/1 (Takiya Talab)
- 2) Kambongo/GINCTD (Concerned) was not present in the Joint site inspection. Next Date of Joint site visit along with all stakeholders may proposed to be conducted on 16/Oct/2025 at Takiya Talab on 12:30 Pm.

*[Signature]*  
15/10/25  
Patwari/GINCTD  
Gajander Rana

*[Signature]*  
15/10/25  
AE-1/DPD-1/DDA  
Navneet Kumar

*[Signature]*  
15/10/25  
Kgo/WZ/DDA  
Devendra Kr.

*[Signature]*  
15/10/25  
JE/DPD-1/DDA  
Vishal Aswal

①

Arad Singh / Ar

②

Navneet Kumar

AECID/DPD-1

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Page no (2)

दिनांक: 15/10/2025

हम, मुँडका गाँव के निम्नलिखित मूल निवासी, अपनी जानकारी, सर्वोत्तम ज्ञान, सूचना और विश्वास के अनुसार सत्यापित करते हैं कि श्रीमती राजबाला, पत्नी स्वर्गीय श्री राजमल वत्स व पुत्रवधु स्वर्गीय श्री मीर सिंह, मुँडका गाँव की मूल निवासी है और अपने परिवार के साथ विगत 40 वर्षों से मकान संख्या 778/2/2, मुँडका, दिल्ली-110041 में निवास कर रही हैं। हमारे सर्वोत्तम ज्ञान और विश्वास के अनुसार, श्रीमती राजबाला एवं उनके परिवार के किसी भी सदस्य द्वारा तकिया तालाब की भूमि पर कभी भी कोई अवैध कब्जा अथवा अतिक्रमण नहीं किया गया है।

यह हम उपयुक्त प्राधिकारी के समक्ष, अपने व्यक्तिगत ज्ञान एवं विश्वास के आधार पर, स्वेच्छा से व बिना किसी दबाव के, प्रमाण स्वरूप प्रस्तुत कर रहे हैं।

क्र.सं	नाम (श्री/श्रीमती)	पता	मोबाइल नंबर	हस्ताक्षर
1	DHARAMVIR	777/2 MUNDKA	9999034295	[Signature]
2	अमर प्रकाश	778/2/1 Mundka	9953620651	[Signature]
3	HRUNVATX	757 Mundka	9999631483	[Signature]
4	हृदय प्रकाश	778/2/1 Mundka	7042071353	Krishan Kumar
5	अशोक प्रकाश	778/2/1 Mundka	9453783424	[Signature]
6	MANOJ VATS	757/3 Mundka	8800516517	[Signature]
7	अशोक प्रकाश	779/1 3 मुँडका	996885 99118	[Signature]
8	TARIF SINGH	779/2 Mundka	8987484389	Tarif Singh
9	Bishal Vats	777/1 Mundka	9213809584	[Signature]
10	Navneet Vats	777/1, Mundka	9968237101	[Signature]
11	Ravinder vats	777/1 Mundka	8130876236	[Signature]
12	विरेन्द्र	765	7503500815	[Signature]
13	Sanil K. Vats	777/1/1 Mundka	9716075292	[Signature]
14	Harjot Singh	281 Mundka	9871084607	[Signature]
15	Ashok Kumar	88, 1st Mundka	9868505108	[Signature]
16	अमर प्रकाश	म.नं. 266 मुँडका	9868242721	[Signature]
17	राजेश वत्स	म.नं. 761 मुँडका	9350314285	Rajesh
18	रविश वत्स	म.नं. 761-C	9212086139	Rakesh
19	विरेन्द्र वत्स	779/3 मुँडका	9718754010	[Signature]



JOINT INSPECTION Report 17811

Page-5

Joint inspection was conveyed by EE/DPD-1 vide letter No. F4C20/AECP/DPD-1/DDA/2025-26/663 dt 13/10/25 and Joint site inspection was done on Today i.e 15/10/25 in the presence of K80/DDA/WZ, AE/DPD-1, JG/DPD-1 along with nearby occupants and village residents. During the Joint site visit the following points were raised: -

1) The residents of the village was present <sup>to whom notice served</sup> ~~along with~~ <sup>along with</sup> nearby occupants. and raised the objections over the Demarcation of Pond Kh. No. 17811 land and all were demanded the re-demarcation of 17811.

2)

Navneet K.  
AE/DPD-1/DDA  
15/10/25

Vishal Aswal  
JG/DPD-1  
15/10/25

Devendra  
K80/WZ/DDA  
15/10/25

Joint Meeting Report (16/10/2025)

concerned upon 15/10/2025 Joint inspection, regarding the finalisation of joint demarcation of 9.005 water bodies having S.No. 3731, 1181, in the presence of village pradhan, nearby, occupants, officer of DDA, Patwari (not concerned). The joint meeting was concluded with that some clarifications/points regarding demarcation raised by the nearby villagers, to whom notice served, village pradhan. The clarification/points needs to be clarified by the revenue department but due to absence of concerned official, the clarification remains unattended.

In order to resolve the issue of demarcation, on the consecutive day today i.e. 16/10/2025, a joint meeting is held one more time in the presence of village pradhan, persons to whom notice served, other village residents and officers present i.e. AE-1/DDP-1, SE/DDP-1/DDA

The following observations was raised

- 1) In order to resolve issue, the No. officer i.e. Kanungo, Patwari was present in the joint meeting from Revenue Department, GINCT.

दिनांक: 15/10/2025

हम, मुँडका गाँव के निम्नलिखित मूल निवासी, अपनी जानकारी, सर्वोत्तम ज्ञान, सूचना और विश्वास के अनुसार सत्यापित करते हैं कि श्रीमती राजबाला, पत्नी स्वर्गीय श्री राजमल वत्स व पुत्रवधु स्वर्गीय श्री मीर सिंह, मुँडका गाँव की मूल निवासी है और अपने परिवार के साथ विगत 40 वर्षों से मकान संख्या 778/2/2, मुँडका, दिल्ली-110041 में निवास कर रही है। हमारे सर्वोत्तम ज्ञान और विश्वास के अनुसार, श्रीमती राजबाला एवं उनके परिवार के किसी भी सदस्य द्वारा तकिया तालाब की भूमि पर कभी भी कोई अवैध कब्जा अथवा अतिक्रमण नहीं किया गया है।

यह हम उपयुक्त प्राधिकारी के समक्ष, अपने व्यक्तिगत ज्ञान एवं विश्वास के आधार पर, स्वेच्छा से व बिना किसी दबाव के, प्रमाण स्वरूप प्रस्तुत कर रहे हैं।

क्र. सं.	नाम (श्री/श्रीमती)	पता	मोबाइल नंबर	हस्ताक्षर
1	...	777/2 Mundka	9999034295	
2	...	778/2 Mundka	9957620651	
3	HRUNVATI	757 Mundka	9999631483	
4	...	778/2 Mundka	7042071353	Krishan Kumar
5	...	778/2 Mundka	9953783424	...
6	MANOJ VAIS	757/3 Mundka	8800516517	
7	...	779/3 Mundka	9968359918	
8	...	779/2 Mundka	8987484389	
9	...	777/1 Mundka	9215809564	
10	...	777/1 Mundka	9968237111	
11	...	777/1 Mundka	8130876236	
12	...	765	7503500815	
13	...	777/1 Mundka	977675242	
14	...	921 Mundka	987108460	
15	...	...	9988505120	
16	...	...	9868242721	
17	...	...	9350314281	
18	...	...	7212086139	
19	...	779/3 Mundka	9718754010	



दिनांक

आज दिनांक 16/10/2025 को दिने गंगे समान  
 नुसार 12:30 बजे श्री अंगरगीत बल्ब डू. श्री  
 राजमण्डल बल्ब गुण्डना गौन दिल्ली 110041  
 जमिनासाला ब पर बैलक हुई है डिप्लोमे डी डी रु  
 डिप्लोमे के अधिकारी स्वयं गौन निवासी श्री  
 आरि गत हुए हैं

- 1) जो पैगाइस ड्राइंग के अनुसार गलत है इसमें  
 जो बिन्दु दर्शाये गए हैं वह एक ही दिशा से  
 लिए गए हैं जो कि पूर्व दिशा से लिए जाते हैं तथा  
 पुरानी आबादी के अनुसार निशान देही के बिन्दु लक्ष  
 जाने के लिए आपसे अनुरोध किया जाता है
- 2) इस समय पीस्ट आफिस, एम सी. डी. ऑफिस  
 मन्दिर इत्यादि बहुत समग्र से बने हुए हैं तथा  
 इस तालाब की-वार दीवारी भी पूर्व मुख्या मंत्री  
 दिल्ली सरकार द्वारा बनाई गई है
- 3) तमिना तालाब के पास हमारा घर नहीं लगता है  
 और अजल में प से भी देखा जा सकता है इससे  
 आंश की जा सकती है कि हमारे घर से तमिना तालाब  
 की नवीन की पैगाइस करके बीच की जगह होकर कर देना  
 तमिना तालाब न न 8/2/2, 118/3/3 श्री पैगाइस निशान  
 देही देना के नया ही गड़गाँ जिस पर हमारे पूर्व जमीने  
 अपना न कालना गाथा )

Sl. No.	Name	Phone No.	Address
1	Jai Shree Vats	9860815155	Jai Shree Vats
2	312114		312114
3	विश्व	9718754010	विश्व
4	विश्व	886072040	विश्व
5	विश्व	996885998	विश्व
6	विश्व	98991040083	विश्व
7	विश्व	9891416656	विश्व
8	विश्व	7053484231	विश्व
9	Dharm Vats	9999034285	विश्व
10	विश्व	7503500815	विश्व
11	Nitesh Kumar	9868128587	विश्व
12	Rajesh Vats		विश्व
13	BV's All India JOD in India	93503142865 / 9999653931	विश्व
14	Om Prakash	9953620651	विश्व
15	DAVIDER S/BHOOP Singh	9899054504	विश्व
16	Amrakesh Vats S/ Ramesh	996832830	विश्व
17	Joginder Laksh	9999140298	विश्व
18	Vishnu Vats	9790302073	विश्व
19	Arvind Sharma	9599445120	विश्व
20	Indeyesh Singh	9965241827	विश्व
21	Vat Singh Saini	9873858527	विश्व
22	Sandeep LAKRA (Absolute)	9650621516	विश्व

2) The representatives of village Mundka was present and raised the issue of reference point taken for demarcation. As per representation, the reference point is to be taken from east side.

Action by → Above said representation, needs to be clarified by the Revenue Dept. GNCTD & LM/WZ/DDA.

3) As per representation, The demarcation needs to be done a fresh and reverify the area for the roads along the takiya Talab, Kh. No. 778/2/2, 778/2/3  
(C1-4) (C1-3)  
plot area need to be verified.

Action by → Above said representation, needs to be clarified by the Revenue Dept., GNCTD & LM/WZ/DDA.

JOINT RE-DEMARCATION REPORT 373/1 (Takiya Talab)

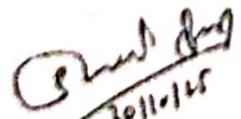
A Joint site inspection was convened by EE/DPD-1 vide letter No. F4C20/AECP/DPD-1/DDA/2025-26/693 dated 29/10/25 for reassessment of demarcation of water bodies having Kh. No. 373/1 & 178/1 on dated 30/10/2025.

On Today i.e. 30/10/2025 at 11:30 Am on Takiya Talab all stakeholders were present i.e. GINCTD Kanoongo Vijender, DDA Patwari Sahil Chhikara, DDA AE/DPD-1 (Sh. Navneet Kr), Vishal Aswal (JE/DPD-1) and all nearby occupant/villagers/encroachers was present along with the surveyor of DDA. The

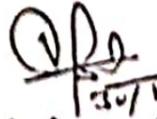
The following decision was taken in presence of all villagers, nearby occupants, All Village Pradhan head, Asjad Singh, Kanoongo /GINCTD, ENGG-wing DDA & Patwari/DDA/LMWZ as mentioned below:-

- 1) On request from the residents of village regarding the the old redemarcation of Takiya Talab (373/1). In the matter points were need to be taken from old abadi side (Lal Dora) Shiv Mandir. Revenue Dept Kanoongo GINCTD, Patwari DDA and Enng wing DDA were agreed to start the process of Re-demarcation as per points (on East side of Takiya Talab etc.) jointly in agreement with all stakeholders.

  
Kanoongo/GINCTD  
Vijender

  
(Sahil Chhikara)  
Patwari/DDA

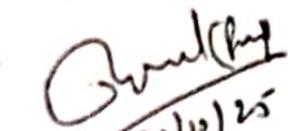
  
(Navneet Kr)  
CAE/DPD-1

  
(Vishal Aswal)  
CJE/DPD/DDA

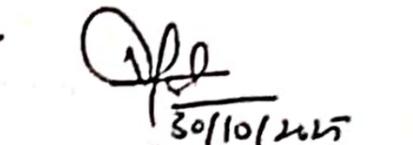
2) As per agreed points, the surveyor has been deployed and measurements has been started for kh. No. 373/1 (Takiya Talab).



Si. Vijender  
(Kansongo/GNCD)

  
30/10/25  
Sahil Chhikara  
(Patwari/DDA)

  
30/10/25  
Navneet K.  
(CAE/DPD-1/DDA)

  
30/10/25  
Vishal Aswal  
(CE/DPD-1/DDA)

30/10/2025

## प्रमाण पत्र

हम, ग्राम मुंडका के मूल निवासी, यह प्रमाणित एवं तस्तीक करते हैं कि वर्ष 1976 में चकबंदी की प्रक्रिया के दौरान उस समय के तत्कालीन ग्राम प्रधान, मुंडका द्वारा तकिया तालाब की पूर्व दिशा में स्थित दीवार का निर्माण कराया गया था। उक्त पूर्वी दीवार को आधार मानकर तकिया तालाब की विधिवत पैमाइश की गई, तत्पश्चात सभी संबंधित प्लॉटों की पैमाइश उक्त आधार पर की गई थी।

क्रम सं.	नाम	पता	मोबाइल नं.	हस्ताक्षर
1	जय मंगल बान नरस	म. नं. पठर मुंडका जिला	9250840618	Wall
2	हरीश चवतन	7571 मुंडका	9810511818	Wall
3	दिनेश चन्द	780 मुंडका	8860720140	दिनेश च
4	भूप सिंह	Plot no. 782	9999652931	भूप सिंह
5	सत्यदेव शर्मा	प्लॉट नं. 781	9711221203	सत्यदेव शर्मा
6	Anil Vats	760	9319651971	Anil
7	Dr. Vats	757	9810722550	Dr. Vats
8	प्रमोद सिंह	777	9310603834	प्रमोद
9	व्याज-दत्त	H.No. 757 मुंडका	9811181892	व्याज-दत्त
10	Brahmaburkhan	H.No. 9191 मुंडका जिला	9958174444	ब्रह्मभुरखान
11	शाहन सिंह	H.No. 770 मुंडका जिला	9289936656	शाहन सिंह
12	व्याज-दत्त लाल	H.No. 765 मुंडका	9560370200	व्याज-दत्त लाल
13	Jagmool Singh	गाँव नंबर मुंडका जिला	9811629848	Jagmool
14	Ishwar Singh	गाँव मुंडका जिला	8178956050	Ishwar
15	Manoj Choudhary	Mundla Dahi	98214391	Manoj
16	Santosh	Mundla Dahi	9868653285	Santosh
17	Shyam Lal	Mundla	9899114386	Shyam
18	Prakash	मुंडका जिला	9812778972	Prakash
19	पुष्पलाल	मुंडका जिला	—	पुष्पलाल
20	व्याज-दत्त	मुंडका जिला	9213729674	व्याज-दत्त
21	सुरेश चंद्र	मुंडका जिला	9868157747	सुरेश
22	जयदेव सिंह	मुंडका	9250169413	जयदेव

30/10/2025

## प्रमाण पत्र

ग्राम मुंडका के मूल निवासी, यह प्रमाणित एवं तस्दीक करते हैं कि वर्ष 1976 में चकबंदी की प्रक्रिया के दौरान उस समय के तत्कालीन ग्राम प्रधान, मुंडका द्वारा तकिया तालाब की पूर्व दिशा में स्थित दीवार का निर्माण कराया गया था। उक्त पूर्वी दीवार को आधार मानकर तकिया तालाब की विधिवत पैमाइश की गई, तत्पश्चात सभी संबंधित प्लॉटों की पैमाइश उक्त आधार पर की गई थी।

क्रम सं.	नाम	पता	मोबाइल नं.	हस्ताक्षर
23	श्रीमान सिंह	मुंडका	921537000	श्रीमान सिंह
24	प्रमोद सिंह	मुंडका	8010722252	प्रमोद सिंह
25	रणधीर सिंह	मुंडका	926808350	रणधीर सिंह
26	जय प्रसन्न	मुंडका	—	जय प्रसन्न
27	सुखवीर सिंह	मुंडका	9999714088	Subhvir Singh
28	मूलचन्द	मुंडका	7678672125	Prabhu
29	ब्रह्म प्रकाश	मुंडका	9311354525	ब्रह्म प्रकाश
30	चन्द लाल	मुंडका	9868113478	(C)
31	कुलदीप सिंह	मुंडका	9811142801	Kuldeep Singh
32	श्रीमान कुमार	मुंडका	9136219791	श्रीमान कुमार
33	विजय कुमार	मुंडका	9718759010	विजय कुमार
34	श्रीमान कुमार	मुंडका	9968859818	श्रीमान कुमार
35	सरत सिंह	मुंडका	9971154692	सरत सिंह
36	वैदिक रेखा	मुंडका (72 वर्ष आयु)	9873858527	Ved Singh
37	मोहन लाल	56 942m	9311358453	Mohan Lal
38	लायकराम	मुंडका	8130876256	लायकराम
39	श्रीमान लाल	मुंडका	9250567025	श्रीमान लाल
40	रमेश चन्द	मुंडका	9873656479	रमेश चन्द
41	नरेश चन्द	मुंडका	9868247216	नरेश चन्द
42	Tariff Singh	Mundka	8560747211	Tariff Singh
43	ZILE SINGH	Mundka	9212845628	Zile Singh
44	Man Mohan Lal	Mundka	9911169591	Man Mohan Lal



Joint Inspection Report (Kh. No. 178/1)

A joint site inspection was convened by JE/DPD-1 vide letter No. F4(20)/AEP/DPD-1/DDA/2025-26/693 dated 29/10/2025 for assessment of demarcation of water bodies having Kh.No. 373/1 & 178/1 on dated 30/10/2025.

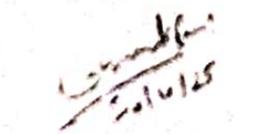
Today i.e. 30/10/2025 at 2:30pm on Kh.No. 178/1 all stakeholders were present i.e. Vijendra (Kanungo, GNERD), Sahil Chitora (Patwari, DDA), Sh. Navneet Kumar (JE/DPD-1), Vishal Aswal (JE/DPD-1) and all nearby occupants/Villagers (envochees) were present along with the Surveyor, DDA.

The following decision was taken in presence of all villagers, nearby occupants, All village Pradhan/Head, Sh. Ajal Singh (Ex-Mayor), Kanungo/GNERD, Eng. wings/DDA & Patwari/DDA/LM/W2 is mentioned below.

- ① To give the request and in the presence of nearby residents/occupants. The issues raised is regarding the "Gaei" in demarcation. In order to resolve the issue, the demarcation will be reassessed after the measurement. At present Surveyor is taking measurement of water body (Kh.No. 373/1) Talayy talab & Kh. No. 178/1.

   
 Kanungo  
 30/10/25

Kanungo/GNERD  
(Sh. Vijendra)

   
 Patwari  
 30/10/25  
 Sh. Sahil  
(Patwari/DDA)

   
 JE/DPD-1/DDA  
 30/10/25  
 Sh. Navneet  
(JE/DPD-1/DDA)  
 (Sh. Vishal Aswal)



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE PUNJABI BAGH  
GOVERNMENT OF N.C.T OF DELHI  
MAIN ROHTAK ROAD, NANGLOI DELHI-110041

F.1 SDM/PB/Misc./2025/ 7821

Dated: 28/10/2025

To,

The Dy. Director (LM)  
DDA, West Zone, Office Complex  
Subhash Nagar Crossing, New Delhi-110027

**Sub:** Regarding the objection raised by the encroachers on the notice served for the removed of the encroachment of Takiya Talab, Mundka and 178/1 Mundka, Delhi.

**Ref.:** Deputy Director (LM) West Zone letter No. F.7(49)2025/LM/WZ/DDA/556.

Sir,

In reference to the subject and reference cited above, letter received from the DDA regarding to verify the details furnished by the encroachers against the notices issued to them for removal of encroachment from the water Body vide Kh. No.373/1 and 178/1 in compliance with orders in the NGT case OA No. 311.

In respect of the above, report has been sought from the revenue staff of Sub Division Punjabi Bagh. As per report, the details of the property related to the documents enclosed with the letter are as under :-

S.No.	Name of Applicant	Khasra no. given in the document	Ownership as per Khatauni year 2005-06 of Village Mundka
1.	Kuldeep Singh S/o Balwan Singh	713	Smt. Saroj W/o Sh. Kuldeep Singh R/o H.No.86, Village Mundka, Delhi
2.	Kamla Devi W/o Late Mahavir	H.No.63A/3 Near Takiya Talab Mundka	Khasra no. not given.
3.	Rajbala W/o Late Rajmal Vats	778/2/2	Mir Singh S/o Bhola R/o Village Mundka
4.	Rajbala W/o Late Rajmal Vats	778/2/2	Smt. Rajbala w/o Rajmal Vats, Amarjeet Vats S/o Rajmal Vats R/o Village Mundka
5.	Smt. Aazad Kaur D/o Kahzan Singh	783	Parmeshvari Wd/o Khajan Singh Village Mundka



31

Further, Village Mundka has been urbanized on 16.05.2017 and the possession of Khasra No. 373/1 & 178/1 has been handed over to DDA. And, DDA has carried-out the demarcation of the Khasra No. 373/1 & 178/1 of Village Mundka through TSS Surveyor. The reference points were shown to the DDA officials & Surveyor by the revenue staff of Sub Division Punjabi Bagh and the revenue records were provided to the DDA. Further, the actual ground possession of a khasra no. can be ascertained by the demarcation process which was carried out by DDA.

Also, representation has been also received in the office of the undersigned from the villagers that they were not informed during the demarcation carried out of the ponds as their properties are adjoining to the pond. Whereas, all the adjoining owners have to be informed during carrying out of demarcation of the property as per the DLR Act.

The village Mundka has been urbanized vide Notification No. F. 7/79/ADLB/2016/CD-000383132/3827-3841 dated 16.05.2017 and the provisions of DLR Act cease to apply as per the judgment of Hon'ble Supreme Court of India in the case vide Civil Appeal Nos. 38282 of 2017 titled Mohinder Singh Through LRs and another Versus Narain Singh and Others. And, as per the judgment of Hon'ble High Court of Delhi vide LPA 609/2022 and C.M. Nos. 46224/2022, 46226/2022 & 46227/2022 titled Kamaljeet Bajwa & Ors. Vs GNCT of Delhi & Ors., the revenue department cannot carry out the demarcation after urbanization of village and the DDA is the agency to carry out the demarcation being the land owning agency.

Therefore, in light of the objections raised by the villagers and representation received in the office of the undersigned, DDA is requested to re-verify or carry out the demarcation of the ponds again in presence of adjoining owners and litigants/complainants in the Hon'ble Tribunal as the matter is related to the demarcation. The matter is already sub judice before Hon'ble NGT and action may be taken expeditiously.

Encl: Revenue Field Staff report & Khatauni

  
Executive-Magistrate/Tehsildar  
Punjabi Bagh



श्रीमान्श्री

आगदा डायरी संख्या 50462/SDM/PS दिनांक 14/10/2025 के संदर्भ में ग्राम मुण्डका के खसरा नम्बर 373/1 व 173/1 जोकि जोड़ो के खसरा नम्बर हैं। उपरोक्त खसरा नम्बरान की पैगाईस होने के बाद गदकमा DDA द्वारा इन्फोन्समेंट करने वालों को नोटिस जारी किये गये थे। जिलके जवाब इन्फोन्समेंट करने वालों ने गदकमा DDA में जमा करा दिरु हैं व जिनकी जान्च करने के लिए पत्र प्राप्त हुआ है।

उपरोक्त के संदर्भ में पत्र के साथ सलखन दस्तावेजो में दिरु गर खसरा नम्बरान के भूमिदारान का विवरण निम्न प्रकार है।

<u>क्रम संख्या</u>	<u>आधी का नाम</u>	<u>दस्तावेजो में दिफा गमा खसरा नम्बर</u>	<u>मुताबिक रिजार्ड दिरु गर खसरा नम्बर की मलकीयत श्रीमति सरोज w/o श्री कुलदीप सिंह R/o स.न. 86, ग्राम मुण्डका दिल्ली</u>
1.	कुलदीप सिंह व. बलवान सिंह	713	
2.	समला देवी w/o स्व. गदावीर	क्र.नं. 63A/3 नजरीक लक्ष्मी लालाब मुण्डका	खसरा नम्बर नदी दिफा गमा है
3.	राजबाला w/o स्व. राजमल वत्स	775/2/2	गीर सिंह पुत्र मोला ग्रामवासी
4.	राजबाला w/o स्व. राजमल वत्स	775/2/3	श्रीमति राजबाला पत्नी राजमल वत्स, अमरजीत वत्स पुत्र राजमल वत्स R/o ग्रामवासी

5. श्रीमान् आजाद कौर  
पुत्री श्री खजान सिंह

783

परमेश्वरी विधवा खजान सिंह  
ग्रामवासी

ग्राम मुण्डका दिनांक 16/05/2017 को शहरीकरण हो चुका है। खसरा नम्बर 373/1 व 178/1 को खजान महकमा DDA को दिया जा चुका है। महकमा DDA ने TSS सर्वे द्वारा पैमाईश उपरोक्त खसरा नम्बरान की कराई है। अतः प्राथमिकता के खतराजो, TSS सर्वे रिपोर्ट व राजस्व रिकॉर्ड के आधार पर महकमा DDA जाग्रीम कार्यवाही कर सकता है। नक्का जोरोकापी खतौनी साथ सलग्न है। रिपोर्ट पेश है।

*Arko*  
24-10-25

Arko

श्रीमान जी, खसरा न. 373/1 व 178/1 ग्राह्य मुण्डका की पैमाईश महकमा DDA द्वारा उनके TSS Surveyor द्वारा की गई है, महकमा राजस्व विभाग ने उनके मुस्तिल के प्लॉट व Reference Point महकमा DDA व Surveyor (TSM) को दिया। दिखे गए थे व राजस्व रिकॉर्ड भी दे दिया गया था। उनको जो भी Revenue Dept. से जवाब चाहिए भी, कर दी गई थी। आगे की अनियत कार्यवाही महकमा DDA स्वयं करे।

जेड / ए. B

*Arko*  
25/10/25

सं. 6/1, Dm P.d.  
 सं. 83/Sec Rule-83  
 दि. 11/10/14

# खतौनी/Khatoni

गाँव: Chuska  
 जिला: Ujjain  
 District: Ujjain

Year: 2005-06

S.No. of Khatoni	खतौनी का क्रमांक	खतौदार का नाम / पिता का नाम या निवास स्थान	Date of Commencement of Bhoomidari right	खतौ के प्रत्येक गाँव का खतौ नम्बर	प्रत्येक गाँव का क्षेत्रफल बीघों या एकड़ों में	Khasra No. of each Khatoni	Area of each Khasra No. in Bhiga/Acres	Land Revenue OR Rent	परिष्कार करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि तत्पश्चात् लागू होगा तथा आदेश का नम्बर व तिथि जो कि. तत्पश्चात् लागू होगा द्वारा सांगीकृत है :					टिप्पणी Remarks	
									Name Designation of the Authority For ordering Change and No. & Date of the order						
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)					
1896	1896	खतौदार P. N. N. / या निवास स्थान	1997-1998	58/24/2	2-12	5-20	10-4-5-0-0 3113	16-3-10-0-0	145	2009-10	2009-10	2009-10	2009-10	2009-10	
3	3	खतौदार P. N. N. / या निवास स्थान	1997-1998	92/5	4-16	13-7	10-4-5-0-0 3113	16-3-10-0-0	145	2009-10	2009-10	2009-10	2009-10	2009-10	
93	93	खतौदार P. N. N. / या निवास स्थान	1997-1998	783	1-14	13-7	10-4-5-0-0 3113	16-3-10-0-0	145	2009-10	2009-10	2009-10	2009-10	2009-10	
93	93	खतौदार P. N. N. / या निवास स्थान	1997-1998	783	1-14	13-7	10-4-5-0-0 3113	16-3-10-0-0	145	2009-10	2009-10	2009-10	2009-10	2009-10	

P.T.O

P.T.O

1396  
 11-2-11 11:21 AM 24/2  
 24/2

① 945 24/2 373 23/6/2023 1/2012 (SPM) PB APB No-871/RA/SPM/PB 10010/2559 24/2

11/2/2023 11:21 AM 24/2 23/6/2023 1/2012 (SPM) PB APB No-871/RA/SPM/PB 10010/2559 24/2

945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2
945	24/2	373	23/6/2023	1/2012	(SPM)	PB	APB No-871/RA/SPM/PB	10010/2559	24/2

24/10/23

फॉर्म नं-6/Form P-6  
 धरिये नियम 83/Sec Rule-83

# खतौनी / Khatonni

गांव भुसुवा  
 Village

जिला पुनजा  
 District

वर्ष 2005-2006  
 Year

S. No. of Khataloni	खातेदार का नाम / पिता का नाम मय निवास स्थान	Date of Commencement of Bhooml dari right	खाते के प्रत्येक गाटे का खसरा नम्बर	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में	Area of each Khasra No. in Bhigae/Acres	भूमिकर या तगान OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानुनगो द्वारा सादीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order					टिप्पणी Remarks
							क्र.0 Crop	वर्ष Year	क्र.0 Crop	वर्ष Year	क्र.0 Crop	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		
2220 1814	श्री श्री रागमल / श्री श्री रागमल बंस श्री श्री रागमल बंस डा श्री श्री रागमल बंस R/o श्री श्री रागमल बंस श्री श्री रागमल बंस R/o	1999-2000	778 2/3	1-3						0-4 अनाज नं. 42142 189-190 Th. No. 189-2000 नं. अनाज 2-12-99		
	<del>श्री श्री रागमल बंस R/o</del>		<del>778 2/3</del>	<del>1-3</del>								
	<del>श्री श्री रागमल बंस R/o</del>		<del>778 2/3</del>	<del>1-3</del>								

*(Handwritten signature and notes)*

Form P-6  
Sec Rule-83

# खतौनी/Khatoni

गांव: खतौनी District: Meerut वर्ष: 2005-2006

S.No. of Khatoni	खतौनी का क्रमांक	खतौदार का नाम मय निवास स्थान	Date of Com mancement of Bhoomi dari right	खतौ के प्रत्येक गाटे का खसरा नम्बर	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में	Area of each Khasra No. in Bhigae/ Acres	भूमिकर या लगान OR Rent	Name Designation of the Authority For ordering Change No. & Date of the order					Remarks
								क्र०	वर्ष	क्र०	वर्ष	क्र०	
(11)								(7)	(8)	(9)	(10)	(11)	
3080		उमरानन्द पुरा	1997-98	38	2-8	5-79							
484		नरिपारा दास R/o	1999-2000	16	1-2	0-14							
2105		2138 रानी शर्मा	2000-2001	58	1-14								
2476		रामदास	2005-2006	60	0-9								
1945		(3) अमरकान्त बोरुन शर्मा R/o		18	2-7								
119		163/11/15/16/17/18/19/20/21/22/23/24/25/26/27/28/29/30/31/32/33/34/35/36/37/38/39/40/41/42/43/44/45/46/47/48/49/50/51/52/53/54/55/56/57/58/59/60/61/62/63/64/65/66/67/68/69/70/71/72/73/74/75/76/77/78/79/80/81/82/83/84/85/86/87/88/89/90/91/92/93/94/95/96/97/98/99/100		22	1-5								
1335		श्री. उमरानन्द R/o 230 अमरकान्त		1004	3-12								
195		627 खतौनी शर्मा		58	12-17								
		खतौनी शर्मा R/o 11		14									

P.T.O





Form P-83  
Section 83/Sec Rule-83

12/10/1998

# खतौनी/Khatoni

गांव (GUSK)  
Village

जिला Udhampur  
District

Year

S. No. of Khatoni	खतौनी का क्रमांक	खतौदार का नाम/पिता का नाम भय निवास स्थान Name of the Khatedar/with Parents and Address	शुद्धिदार के अधिकार प्रारम्भ होने का वर्ष Date of Commencement of Bhoomi dari right	खतौ के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/Acres	शुद्धिदार या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानूनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order					टिप्पणी Remarks
							फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		
1765 1799		श्री R. K. Singh श्री R. K. Singh श्री R. K. Singh	1997-98	778 2/2	1-4	0-35						
		श्री R. K. Singh श्री R. K. Singh										

*Handwritten signature/initials*

रक्षा मंत्रालय 17/27, और आर (DSIIDC) का प्रवेश

ANNEXURE - E



# Delhi, Delhi, India

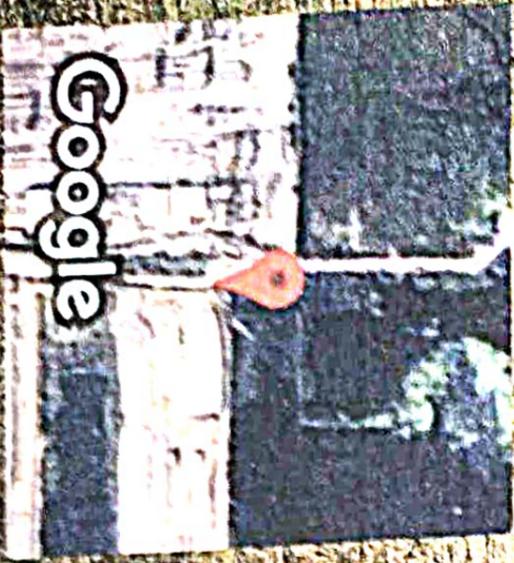
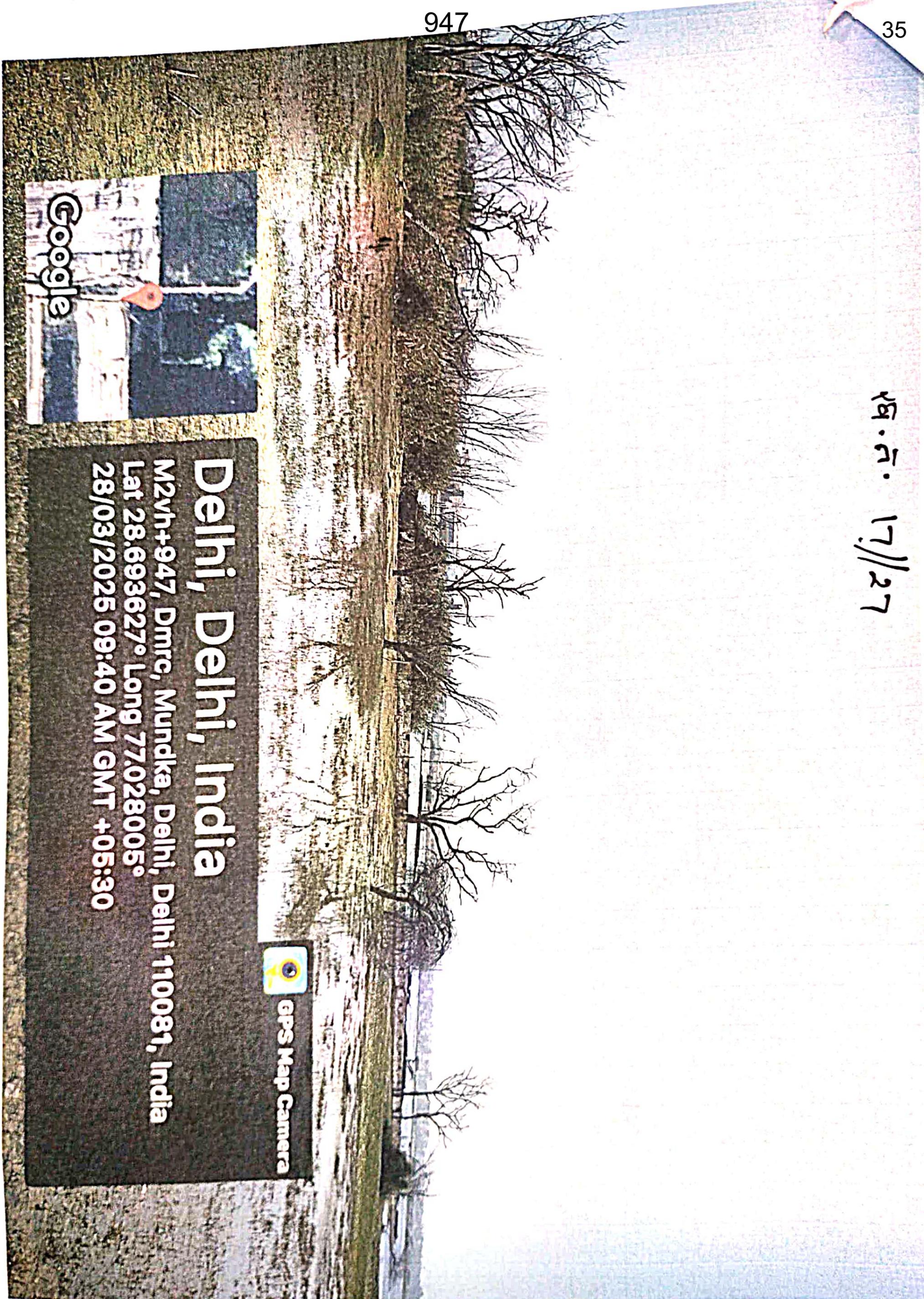
M2vh+947, Dmrc, Mundka, Delhi, Delhi 110081, India  
 Lat 28.693628° Long 77.028014°  
 28/03/2025 09:40 AM GMT +05:30

 GPS Map Camera

Google

रव.न. 17/27

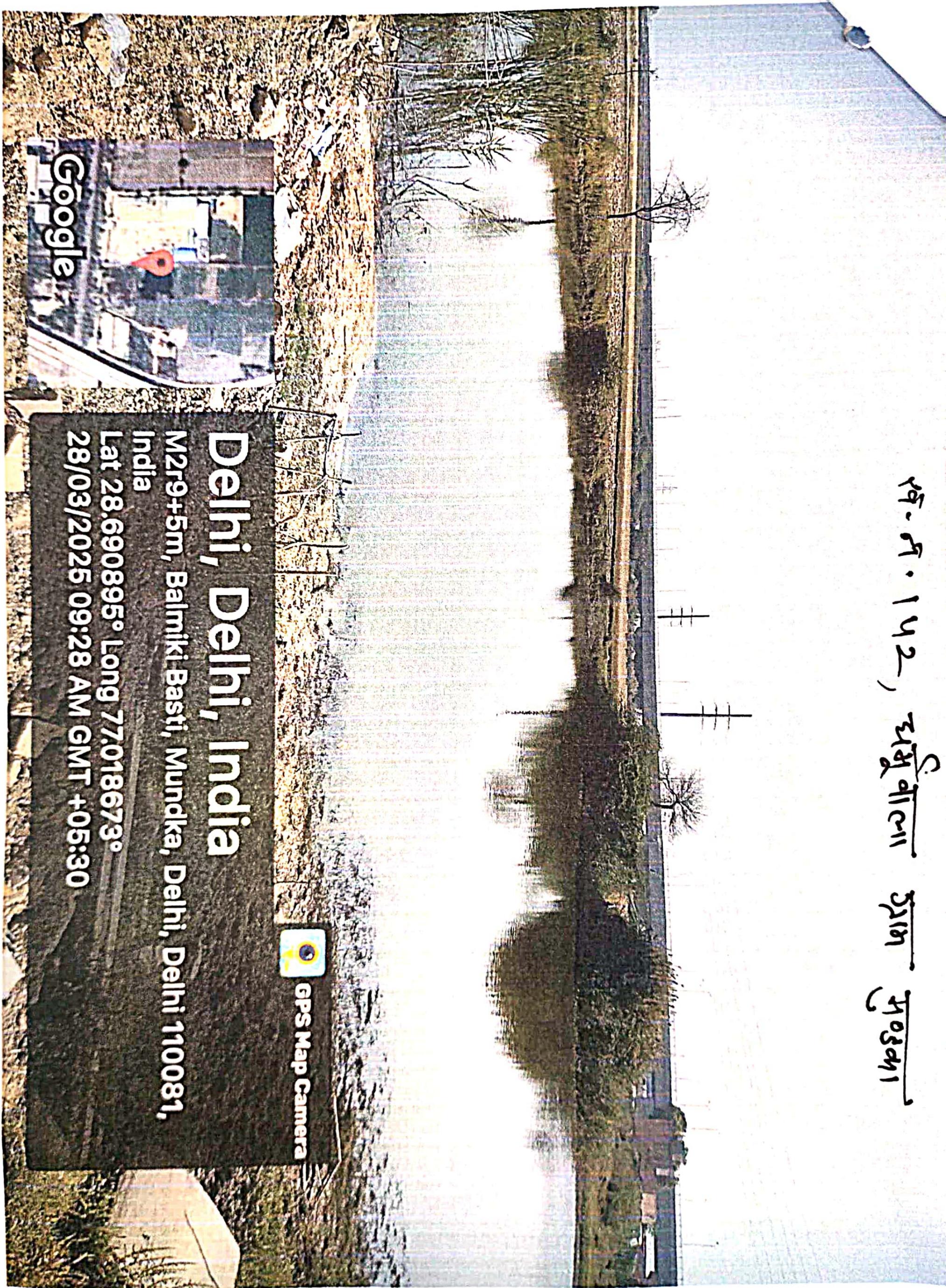
947



**Delhi, Delhi, India**  
 M2vh+947, Dmrc, Mundka, Delhi, Delhi 110081, India  
 Lat 28.693627° Long 77.028005°  
 28/03/2025 09:40 AM GMT +05:30

 **GPS Map Camera**

पं. नं. 142, सूर्योदय शाह गुडवा



# Delhi, Delhi, India

M2r9+5m, Balmiki Basti, Mundka, Delhi, Delhi 110081, India

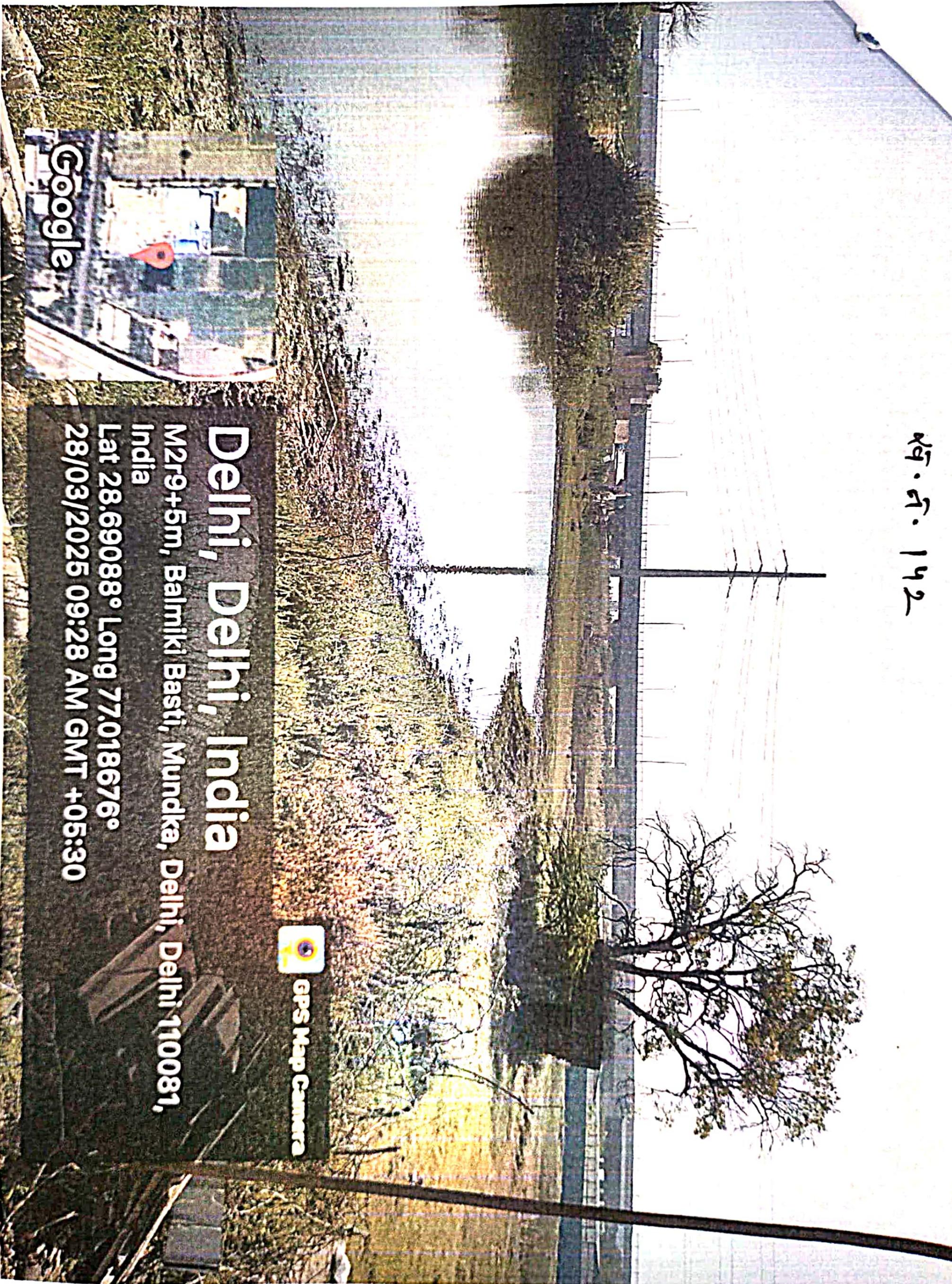
Lat 28.690895° Long 77.018673°  
28/03/2025 09:28 AM GMT +05:30



GPS Map Camera

Google

२९.९.१५२



# Delhi, Delhi, India

M2r9+5m, Balmiki Basti, Mundka, Delhi, Delhi 110081, India

Lat 28.69088° Long 77.018676°

28/03/2025 09:28 AM GMT +05:30



GPS Map Camera

Google

राधाजी लॉन्ड्र 163, गिराज प्लॉड का सामा मुहल्ला

950



**Delhi, Delhi, India**

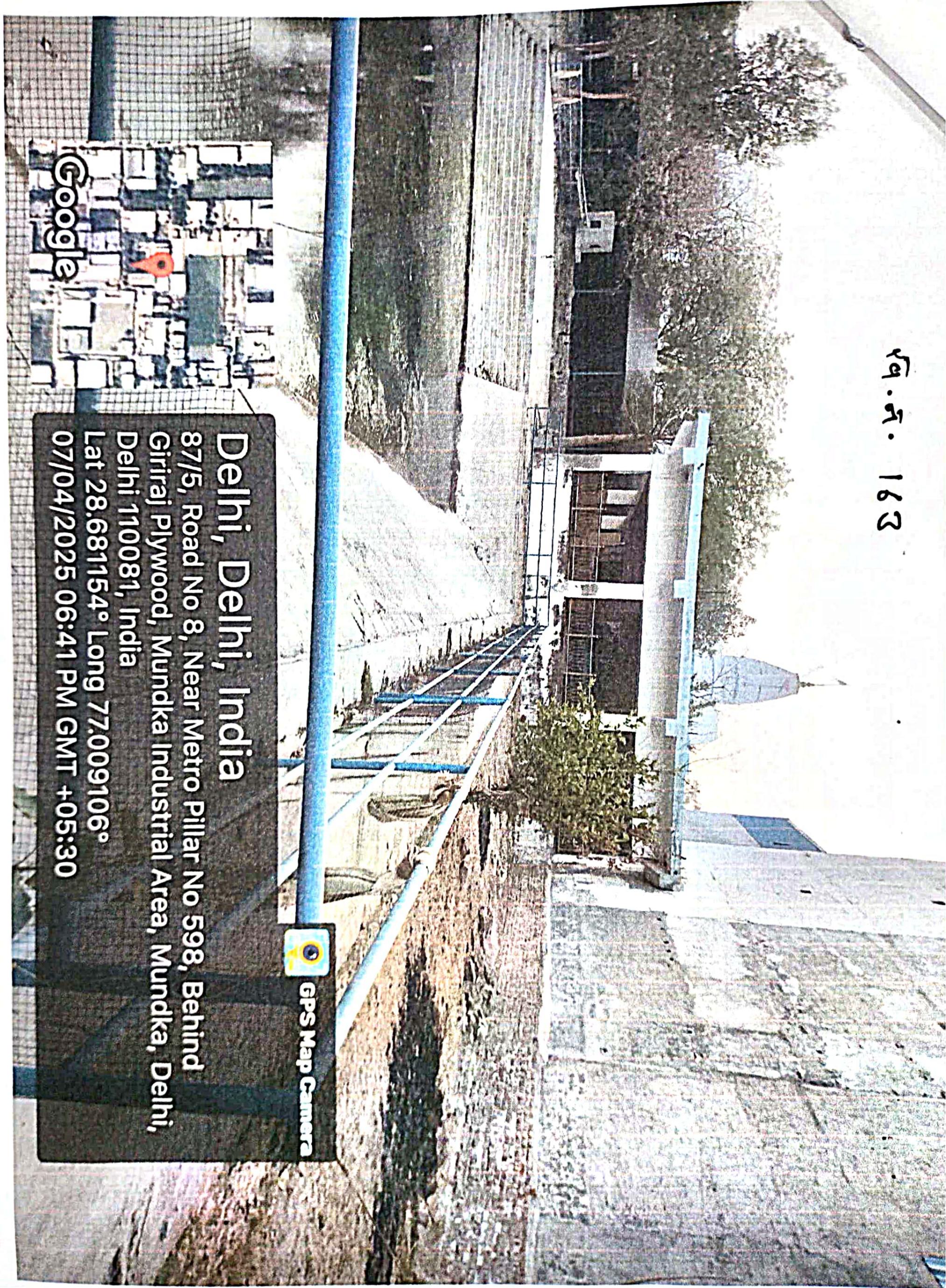
87/5, Road No 8, Near Metro Pillar No 598, Behind  
Giriraj Plywood, Mundka Industrial Area, Mundka, Delhi,  
Delhi 110081, India  
Lat 28.681196° Long 77.009098°  
07/04/2025 06:41 PM GMT +05:30



GPS Map Camera

Google

सं.सं. 163



**Delhi, Delhi, India**  
87/5, Road No 8, Near Metro Pillar No 598, Behind  
Giriraj Plywood, Mundka Industrial Area, Mundka, Delhi,  
Delhi 110081, India  
Lat 28.681154° Long 77.009106°  
07/04/2025 06:41 PM GMT +05:30

 GPS Map Camera

सं.सं. 178/1, जौहरी ग्राम मुंडका



**New Delhi, Delhi, India**  
Cn-213, Saini Vihar, Block D, Mundka, New Delhi,  
Delhi 110041, India  
Lat 28.677591° Long 77.033213°  
07/04/2025 05:58 PM GMT +05:30

 GPS Map Camera

सं. नं. 178/1



**New Delhi, Delhi, India**  
 Cn-213, Saini Vihar, Block D, Mundka, New Delhi,  
 Delhi 110041, India  
 Lat 28.677693° Long 77.033212°  
 07/04/2025 05:59 PM GMT +05:30



GPS Map Camera

राष्ट्रीय अकादमी, दिल्ली निवासी सुभाष सुब्बा



954

Google

Delhi, Delhi, India 🇮🇳  
 40, West, Mundka, Delhi, Delhi 110041, India  
 Lat 28.677912° Long 77.026831°  
 30/10/2025 12:17 PM GMT +05:30



GPS Map Camera

अधिकतम  
 अकादमी  
 दिल्ली

२९-८-२०२५

955

